

recently. Earlier, the State Government had desired that the requisite Parliamentary legislation be undertaken for changing the name of Madras High Court as Tamil Nadu High Court. As the High Court had not favoured the proposed change in its name, the State government were advised in 1987 that it might not be quite appropriate to change the name of the High Court against its wishes.

Microwave Linkage Between Ahmedabad-Rajkot

7486. SHRI HARIN PATHAK:
SHRI SHANKERSINH
VAGHELA:
SHRI KASHIRAM RANA:
SHRI N.J. RATHVA:
SHRI SHANTILAL PURUSHOTTAMDAS
PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government of Gujarat has submitted a plan for establishing microwave linkage between Ahmedabad and Rajkot and other Kendras of the State for regional network; and

(b) if so, the action taken by Union Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Requests have been received from time to time for establishment of microwave link between

(i) Doordarshan Kendra, Ahmedabad and the TV relay transmitters operating in the State including the one at Rajkot; and

(ii) Doordarshan Kendras at Ahmedabad and Delhi. Considering the development of wide band microwave circuits of

Department of Telecommunications (DOT) in the country, regional service is envisaged to be distributed in the State through Satellite mode of linkage for which a satellite uplink facility at Ahmedabad is already under implementation. Due to non-availability of spare Space Segment facility in the INSAT-I time frame, relay of regional service in the State of Gujarat is expected to commence during INSAT-II time frame.

Demands of LIC Agents

7487. SHRI S. KRISHNA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether government have received any memorandum from the Life Insurance Corporation (LIC) Federation stating the demands and grievances of the LIC Agents;

(b) if so, the details thereof; and

(c) the action proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Life Insurance Corporation of India had received a Memorandum from the Life Insurance Agents' Federation of India raising various issues of agents for consideration, most of which relate to the revision of terms of conditions of the agents' appointment and work contained in the Life Insurance Corporation of India (Agents) Rules, 1972 and hence have a bearing on changes in the aforesaid Rules. The Agents' Federation, Quilon had also raised among other things issues concerning continuation of Group Insurance Scheme for agents which had been discontinued and regarding payment of outstanding commission.

(c) As the changes in the Life Insurance Corporation of India (Agents) Rules, 1972 are a subject matter of the discussion with